



महाराष्ट्र शासन राजपत्र

प्राधिकृत प्रकाशन

गुरुवार, जुलै १४, १९८८/आषाढ २३, शके १९१०

स्वतंत्र संकलन म्हणून फाईल करण्यासाठी या भागाला वेगळे पृष्ठ क्रमांक दिले आहेत

भाग पाच

पुढील विधेयके बुरुस्त्या इत्यादी, असाधारण राजपत्र म्हणून त्यांच्यासमोर दर्शविलेल्या दिनांकांना प्रसिद्ध करण्यात आल्या आहेत :—

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शुक्रवार, जुलै ८, १९८८/आषाढ १७, शके १९१०

महाराष्ट्र विधानसभेत व महाराष्ट्र विधानपरिषदेत सादर केलेली विधेयके

[To be translated into Marathi and Hindi (in Devnagari Script) and the translations to be published in the "Maharashtra Government Gazette". The dates of publications to be reported.]

MAHARASHTRA LEGISLATURE SECRETARIAT

The following Bill was introduced in the Maharashtra Legislative Assembly on 8th July 1988:—

L. A. BILL No. XVII OF 1988.

A BILL

further to amend the Maharashtra Co-operative Societies Act, 1960.

Mah.
XXIV
of
1961.

WHEREAS it is expedient further to amend the Maharashtra Co-operative Societies Act, 1960 for the purpose hereinafter appearing; It is hereby enacted in the Thirty-ninth Year of the Republic of India as follows :—

1. This Act may be called the Maharashtra Co-operative Societies (Amendment) Short title, Act, 1988.

Insertion
of new
section
after
section 144C
of
Mah. XXIV
of 1961.
Division
of Co-
operative
Sugar
Factory
area into
Electoral
divisions for
the purpose
of election
of
Committees.

2. After section 144C of the Maharashtra Co-operative Societies Act, 1960 the following shall be inserted, namely :—

“ 144CC. (1) The Registrar shall from time to time by an order published in the *Official Gazette*, fix for each Co-operative Sugar Factory area the number and extent of electoral divisions into which such area shall be divided for the purpose of election to their Managing Committee :

Provided that, before publication of any such order, the Registrar shall cause to be placed on the notice board in his office, in the Factory Office and at such other places in the factory area as he thinks fit, a draft of the order proposed to be made by him for the information of all the members of the Co-operative Sugar Factory and shall cause a notice to be published in at least one newspaper circulating in the area announcing his intention to publish such order and inviting all persons who entertain any objections to the draft order aforesaid, to submit to him in writing within thirty days from the date of publication of the notice in the newspaper.

(2) Each of the electoral division shall elect only one member on the Committee.

(3) Every order issued under sub-section (1) shall take effect for the purpose of the next general election immediately following the date of such order.

(4) The list of voters for each electoral division once prepared shall ordinarily be in operation for all elections to be held within a period of one year from the date of its publication.

(5) Each Co-operative Sugar Factory shall maintain the lists of voters pertaining to it prepared under this section and the lists so maintained shall be deemed to be the authentic lists for such elections.”

STATEMENT OF OBJECTS AND REASONS

At present for the purpose of elections to managing committee of Co-operative Sugar Factories members residing in the entire area of the sugar factory constitute one single electorate and the required number of members are elected accordingly. This has undesirable results. Powerful and dominant persons form their panels of candidates and the entire panel is elected. Poor candidates with limited resources find it difficult to contest and win these elections. It is, therefore, necessary to divide the Sugar Factory area into smaller single member constituencies each electing one candidate so that persons with limited resources can also hope to win these elections.

Hence this Bill.

Bombay, dated 17th June 1988.

YASHWANT E. PATIL,

Member-in-charge.

Bombay, dated the 8th July 1988.

BHASKAR SHETYE,

Secretary (I),
Maharashtra Legislative Assembly.